



The Manipur Labour Laws (Exemption from Renewal of Registration and License by Establishment) Act, 2024

Act No. 8 of 2024

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GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, March 13, 2024

No. 2/10/2024-Leg/L: The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on March 13, 2024 is hereby published in the Official Gazette:

THE MANIPUR LABOUR LAWS (EXEMPTION FROM RENEWAL OF
REGISTRATION AND LICENSE BY ESTABLISHMENTS ACT, 2024

(MANIPUR ACT NO. 8 OF 2024)

AN

ACT

to provide for the exemption of employer of establishment from renewal of registration of his establishment and renewal of his license under labour laws.

BE it enacted by the Legislature of Manipur in the Seventy-fifth Year of Republic of India as follow:-

1. (1) This Act may be called the Manipur Labour Laws (Exemption from Renewal of Registration and License by Establishments) Act, 2024.

Short title,
extent and
commencement.

(2) It shall extend to the whole of the State of Manipur.

(3) It shall be deemed to have come into force from the 22nd day of December, 2023.

2. In this Act, unless the context otherwise requires,-

Definitions.

(a) "employer" in relation to a Scheduled Act, which defines such expression, has the same meaning assigned to it in that Act, means the person who gets his establishment registered under and/or obtains license under the said Scheduled Act;

(b) "establishment" has the same meaning assigned to it in a Scheduled Act and includes-

(i) an industrial establishment as defined in section 2 of the Payment of Wages Act, 1936 (No. 4 of 1936);

- (ii) a factory as defined in section 2 of the Factories Act, 1948 (No. 63 of 1948);
- (iii) a plantation as defined in section 2 of the Plantations Labour Act, 1951 (No. 69 of 1951);
- (iv) a newspaper establishment as defined in section 2 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (No. 45 of 1955); and
- (v) an establishment of contractor to whom a Scheduled Act applies;

(c) "Scheduled Act" means an Act specified in the First Schedule to this Act and as in force on the commencement of this Act in the State of Manipur;

(d) "State Government" means the Government of Manipur.

Amendment of certain Labour Laws.

3. On and from the commencement of this Act, a Scheduled Act shall have the effect subject to the provisions of this Act.

Exemption from Renewal of Registration and License required under certain Labour Laws.

4. On and from the commencement of this Act, it shall not be necessary for an employer, in relation to an establishment to which a Scheduled Act applies, to renew the registration of establishment granted to him under a Scheduled Act or to renew license issued to him under a Scheduled Act:

Provided that such employer shall furnish a Self-Certification in the form specified in the Second Schedule to this Act within the month of January of every year or 30 days of the completion of the relevant work, business or operation.

Savings.

5. The commencement of this Act shall not affect-

(a) the previous operation of any provision of any Scheduled Act or the validity, in-validity, effect or consequence of anything, done or suffered under that provisions, before the relevant period.

(b) any right, privilege, obligation, or liability already acquired, accrued or incurred under any Scheduled Act, before the relevant period.

(c) any penalty, forfeiture or punishment incurred or inflicted in respect of any offence committed under any Scheduled Act, before the relevant period.

(d) any investigation, legal proceedings or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment aforesaid.

(e) any such investigation, legal proceedings or remedy in respect

of any such right, privilege, obligation, liability, penalty, forfeiture or punishment shall be instituted, continued or disposed of, as the case may be, in accordance with a Scheduled Act.

Explanation: For the purposes of this section, the expression "relevant period" means the period during which this Act come into force.

6. Any employer who fails to furnish the Self-Certification to be furnished under proviso to section 4 to this Act shall, on conviction, be an offence punishable with fine which may extend to rupees ten thousand: Penalty.

Provided that any offence under this section shall be compoundable under any law for compounding of offence under labour laws as extended in the State of Manipur from time to time.

7. (1) The Manipur Labour Laws (Exemption from Renewal of Registration and License by Establishments) Ordinance, 2023 (Manipur Ordinance No. 2 of 2023) is hereby repealed. Repeal and Savings.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

NUNGSHITOMBI ATHOKBAM,
Commissioner (Law),
Government of Manipur.